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THE PASSPORTS (AMENDMENT) ACT, 1978

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[18th August, 1978.]

An Act to amend the Passports Act, 1967.

Br it enacted by Parliament in the Twenty-ninth Year of the

- 1. This Act may be called the Passports (Amendment) Act, 1978. od od doorga. Taložijska om im zazáh nožel mizimye semble i Gasj
- 2. In section 5 of the Passports Act, 1967 (hereinafter referred to as the principal Act),— NO 130 61 86 F

15 of 1967

Short title. Amendment of section

- (a) for sub-section (1), the following sub-sections shall be wordstone to provide it is a the color named named and a second to nonstrong mere everyone or the people unique a ation of this. Act
- '(1) An application for the issue of a passport under this Act for visiting such foreign country or countries (not being a named foreign country) as may be specified in the application may be made to the passport authority and shall be accomenti panied by a fee of rupees fifty. The execution is to be and to no encircose existences only of the contract of the encircose entire execution of the encircose entire execution of the encircose entire encircose entire enti

no slur edi Explanation .—In othisossection, estinamed of foreign (country) Hade theanst such foreign country as othe Central Government may, Della obythules made ander this Acts specify in this behalf of a lent as the cost rary be; so, however, that any such modification or annul-ment shall be without to suggice of contesting and contesting previously

- (i) a passport under this Act for visiting a named foreign country; or
 - (ii) a travel document under this Act, for visiting such foreign country or countries (including a named foreign country) as may be specified in the application or for an endorsement on the passport or travel document referred to in this section,

may be made to the passport authority and shall be accompanied by such fee (if any) not exceeding rupees fifty, as may be prescribed.

- (1B) Every application under this section shall be in such form and contain such particulars as may be prescribed.';
- (b) in sub-section (2), in the opening paragraph, after the words "an application", the words "under this section" shall be inserted.

5 of 1898. 2 of 1974.

3. In section 13 of the principal Act, in sub-section (2), for the words and figures "section 61 of the Code of Criminal Procedure, 1898", the words and figures "section 57 of the Code of Criminal Procedure, 1973" shall be substituted. A CPETTE CONTROL (A) 阿拉斯

Amendment of section 13.

5 of 1898. 2 of 1974

4. In section 14 of the principal Act, in sub-section (2), for the words and figures "Code of Criminal Procedure, 1898", the words and figures "Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 14.

5. In section 23 of the principal Act,—

Amendment of section

(a) the words and figures "the Foreign Exchange Regulation Act, 1947" shall be omitted;

7 of 1947.

42 of 1962.

46 of 1973

Republica (b) after the words, brackets and figures "the Foreigners Law (Application and Amendment) Act, 1962", the words and figures "the Foreign Exchange Regulation Act, 1973" shall be finserted!

6. In section 24 of the principal Act,— ୍ର ଶିଂୟ ନନ୍ଦର୍ଗ ଅନ୍ତର୍ଶ ଲେଖର ଲେଖର

Amendment of (Fig.) ment of section

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- (a) in sub-section (2), which was at most of don to the control of the control of
- (i) after clause (e), the following clause shall be inserted, mamely: said advisioning and the single property of the said good contains Final Learner
 - "(ee) specifying the foreign country for the purposes of the Explanation to sub-section (1) of section 5;";
- (ii) in clause (f), for the words "issue or renewal of a passport", the words, brackets, figures and letter "issue or renewal of a passport for visiting a foreign country referred to in subec light sections (1A) rof section 5" shall be substituted;
- sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
- 7. Where any application for the issue or renewal of appassport is Transimade to the passport authority on or after the date of introduction of the Rassports (Amendment) Bill, 1978 in Parliament but before date on which the Bill as passed by the Houses of Parliament receives the assent of the President, the applicant shall be required as from the commencement of this Act to pay in respect of such application the difference between the fee payable under section 5 of the principal Act, as amended by this Act and the amount already paid by him towards estated by the said section as it stood immediately before such amendate in the said section as it stood immediately before such amendate in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such amendates in the said section as it stood immediately before such as the said section as it is stood immediately before such as the said section as it is said section. ment.

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